outstanding against the various Industrial Houses, Companies etc. as on 1 April, 1991; and

(b) the effective steps being taken to recover the same in view of the present critical financial position?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI REMESHWAR THAKUR):

- (a) Rs. 748.45 crores approximately (based on confirmed demands of Rs. one crore in each Central Excise Collectorate).
- (b) Appropriate administrative, legal and other measures as are considered necessary continue to be taken.

Income Tax Outstanding Against Film Stars

- 457. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:
- (a) the amount of Income-tax outstanding against the Bombay and Madras-based film stars as on 1 April, 1991; and
- (b) the measures being taken to enforce recovery of the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):
(a) Information available in the Central Board of Direct Taxes is regarding only such film stars who owe incometax of more than Rs. one lakh each. The number of such Bombay and Madras-based film stars is 69 as on 1-4-91 and the total income tax due from them on that date was Rs. 8.24 crores.

(b) A large part of the demand had either not fallen due for payment as on 1-4-91 or is disputed in appeals etc. In some cases, the courts, the Settlement Commission or the departmental authorities have either staved the recovery or allowed payment to be made in instalments. Action taken in other cases includes levy of penalty for nonpayment, attachment of defaulter's bank accounts, debts etc. and reference of the matter to the Tax Recovery Officer which enables him, inter-alia, to attach and sell the assets of defaulter. Administratively, the recovery of demands is periodically monitored at various levels depending on the amount in arrears. Steps are also taken for expeditious disposal of appeals.

Modernisation of Ishapore Rifle Factory, Calcutta

- 458. SHRI SANAT KUMAR MANDAL: Will the Minister of DEFENCE be pleased to state:
- (a) whether any plan has been chalked out to modernise the Ishapore Rifle Factory, Calcutta and undertake the manufacture of present day most up-to-date weaponry, guns and rifles;
- (b) if so, the broad features thereof and estimated capital outlay involved; and
 - (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) A project for creation of new capacities for manufacture of new Small Weapons system has been undertaken. Another project for augmentation of existing capacities has also been undertaken. The capital outlay involved in these two projects is Rs. 84.79 crore approximately

(c) Does not arise in view of replies to (a) & (b) above.

Construction of Second Bridge over Hooghly

- 459. SHRI SANAT KUMAR MANDAL. Will the Minister of SUR-FACE TRANSPORT be pleased to state:
- (a) whether the construction of the second bridge over the Hooghly at Calcutta has been considerably delayed,
 - (b) if so, the reasons therefor;
- (c) its impact on the cost over-runs; and
- (d) the latest target set down for its completion?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI **JAGDISH** TYTI ER): (a) and (b) Yes, Sir Second Hooghly Bridge, under construction at Calcutta. Falls on a State Road and is, therefore, essentially the responsibility of the Government of West Bengal. The bridge, originally scheduled to be completed by 1985, has been delayed, inter-alia, due to accidental collapse of the Howrah Pylon Frection Crane and slow progress on fabrication and erection of elements of superstructure.

(c) The bridge is now estimated to cost Rs. 415.00 crores (approximately) as against Rs. 250.00 crores estimated earlier,

(d) The latest target date for its completion as intimated by the State Government is December, 1991.

Sanitation Problem in Kanpur Cantonment Area

- 460. SHRI V. SREENIVASA PRASAD: Will the Minister of DEFENCE be pleased to state.
- (a) whether the Government have received any representation from residents of Kanpur cantonment area against the failure of the Kanpur Cantonment Board to provide proper sanitation and healthy living conditions there:
 - (b) if so, the facts in this regard; and
- (c) the steps being taken to identify and solve the problems?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR), (a) to (c) Shri A. K. Dey, tenant of A/5, Napier Road, Shanti Nagar, Kanpur-4 represented to the Executive Officer. Cantonment Board, Kanpur, vide his registered letter dated 20-12-90, proposing conversion of four Service Privies into water borne sanitary systems at the aforesaid premises, under his occupation, and indicated his willingness to bear the cost after conversion of the same by the Cantonment Board. His request was duly considered and he was advised that as the Service Privies are to be located at a private premises, their conversion should be done by the owner/occupant, at his own cost, and cannot be undertaken by the Cantonment Board. It was also clarified to Shri Dey that the Cantonment Board, Kanpur, would approve any proposal for the conversion of dry